

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF
M/S KANKESH EXIMS PVT. LIMITED (Formerly : Harsh Yarn Pvt. Ltd.)**

RELEVANT PARTICULARS		
1.	Name of corporate debtor	KANKESH EXIMS PVT. LIMITED
2.	Date of incorporation of corporate debtor	17 th August, 2009
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies -Ahmedabad
4.	Corporate Identity No. / Limited Liability Identification No.of corporate debtor	U17120GJ2009PTC057808
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Office: 223, Bhavani Chambers, Nani Begumwadi, Salabatpura,, SURAT, Gujarat, India, 395003
6.	Insolvency commencement date in respect of corporate debtor	5th April, 2021 NCLT, Ahmedabad Bench passed Order vide C.P. (I.B) No 153/9/NCLT/AHM/2019. Order received by Interim Resolution Professional on 15th April, 2021.
7.	Estimated date of closure of insolvency resolution process	12th October, 2021 (180days from the date of commencement of CIRP i.e. date order received by Interim Resolution Professional on 15th April, 2021.)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr.RajendraJain, Reg. No. IBBI/IPA-002/IP-N00732/2018-19/12353
9.	Address and e-mail of the interim resolution professional, as registered with the Board	A -1103, Iscon Riverside, Opp. Police Stadium, Nr. Shilalekh Apartments, Shahibaug, Ahmedabad-380004 Gujarat. Email: iprajendragjain@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	203, Wall Street -1, Opp. Orient Club, Nr. Gujarat College, Ellisbridge, Ahmedabad-380006 Gujarat. Email: cirp.kankesh@gmail.com
11.	Last date for submission of claims	29th April, 2021 (14 days from appointment date of CIRP order received on April 15, 2021)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not applicable at present
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable at Present
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	i) Weblink: www.ibbi.gov.in/home/downloads ii) Physical Address:same as mentioned in point 10 and iii) Email IRP at : cirp.kankesh@gmail.com Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a Corporate Insolvency Resolution Process of the **M/s.Kankesh Exims Pvt. Ltd. (Formerly: Harsh Yarn Pvt. Ltd.)** on **5th April, 2021**. The order received by Interim Resolution Professional on, **15th April, 2021**.

The creditors of **M/s.Kankesh Exims Pvt. Ltd. (Formerly: Harsh Yarn Pvt. Ltd.)** are hereby called upon to submit their claims with proof on or before **29th April, 2021** to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [None at present] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Place : Ahmedabad

Date : 17th April , 2021

Sd /-

RAJENDRA JAIN

(Interim Resolution Professional)

Regn. No.: IBBI/IPA-002/IP-N00732/2018-19/12353